

**IN THE HIGH COURT FOR THE STATE OF TELANGANA**

**AT HYDERABAD
(Special Original Jurisdiction)**

**WEDNESDAY, THE FIFTH DAY OF AUGUST
TWO THOUSAND AND TWENTY SIX**

PRESENT

THE HONOURABLE SRI JUSTICE N.V.SHRAVAN KUMAR

WRIT PETITION NO: 25610 OF 2026

Between:

1. B. PRAKASH, Son of late B. Ranga Swamy, Aged about 70 years, Resident of H.No.5-9-22/76, Adarsh Nagar, Hyderabad - 500063.
2. B. MURALI KRISHNA,, Son of late B. Ranga Swamy, Aged about 60 years, Resident of Ashoka Badam Apartments, First Floor, Road No.5, Banjara Hills, Hyderabad -500034.
3. B. VENKATA KRISHNA,, Son of late B. Ranga Swamy, aged about 58 years, Resident of G2, Totem Banjara Apartments, Road No.14, Banjara Hills, Hyderabad, Telangana State-500034.
4. C.P.B. LAXMI,, Wife of C.B. Prasad, aged about 50 years, Resident of H.G.C., 104, Ombar Layout, Near Fire Station, 2nd Cross Banasawadi, Kalyan Nagar Post, Bangalore.
5. K. JANAKI DEVI,, Wife of late K. Chandrashekar, aged about 67 years, Resident of G2, Totem Banjara Apartments, Road No.14, Banjara Hills, Hyderabad, Telangana State-500034.
6. E. ADI LAKSHMI,, Wife of E.N. Setty, aged about 81 years, Resident of 1-1-710/2, Siri Vani Kuteer, Gandhi Nagar, Hyderabad.
7. E. NARENDRA KUMAR,, Son of E.N. Setty, aged about 62 years, Resident of 1-1-710/2, Siri Vani Kuteer, Gandhi Nagar, Hyderabad.
8. E. TAPODHAN KUMAR,, Son of Late E N Shetty, Aged about 59 years, Occupation- Business, Road No.14, Door No.435, In Baghyanagar Studio Compound, Banjara Hilts, Hyderabad.
9. B. PADMA,, Wife of B. Venkata Krishna, aged about 55, Resident of G2, Totem Banjara Apartments, Road No.14, Banjara Hills, Hyderabad, Telangana State-500034.
10. B. PRAVEENA,, Wife of Murali Krishna, aged about 57, Resident of G2, Totem Banjara Apartments, Road No.14, Banjara Hills, Hyderabad, Telangana State 500034.

**AND****...PETITIONERS**

1. THE STATE OF TELANGANA, Represented by its Principal Secretary, Revenue Department, Dr. B.R. Ambedkar Telangana Secretariat, Tank Bund, Hyderabad, Telangana
2. THE DISTRICT COLLECTOR, Hyderabad District, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction more particularly one in the nature of Writ of Mandamus declaring the action of the Respondent No.2 herein in not considering the representation of the Petitioners dated 27.07.2026 as directed by this Honorable Court by orders in W.P.No.18640 of 2010 dated 15.04.2011 confirmed in W.A.No.117 of 2012 dated 23.07.2014, W.P.No.19203 of 2010 and batch dated 22.08.2024 and W.P.No.18459 & 19204 of 2010 dated 17.12.2024 as illegal, arbitrary, violative of principles of natural justice and Article 300-A of the Constitution of India and consequently direct the Respondent No.2 herein to consider the representation of the Petitioners dated 27.07.2026 by passing appropriate orders in the applications of the Petitioners.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to forthwith consider the representation of the Petitioners dated 27.07.2026 as directed by this Hon'ble Court by orders in W.P.No.18640 of 2010 dated 15.04.2011 confirmed in W.A.No.117 of 2012 dated 23.07.2014, W.P.No.19203 of 2010 and batch dated 22.08.2024 and W.P.No.18459 & 19204 of 2010 dated 17.12.2024.

Counsel for the Petitioner: SRI. P SRI HARSHA REDDY**Counsel for the Respondent No.1 & 2: Ms DARA HARITHA KIRAN,
AGP FOR REVENUE****The Court made the following: ORDER**



2026:TSHC:15296

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT
HYDERABAD

THE HONOURABLE SRI JUSTICE N.V. SHRAVAN KUMAR

WRIT PETITION No.25610 of 2026

Date: 05.08.2026

Between:

B.Prakash and 9 others.

... Petitioners

And

The State of Telangana State, Rep. by its
Principal Secretary, Revenue Department,
B.R.Ambedkar Telangana Secretariat,
Tank Bund, Hyderabad, Telangana and
another.

... Respondents

ORDER:

Heard Sri P.Harsha Reddy, learned counsel for the petitioners
and Ms.Dara Haritha Kiran, learned Assistant Government Pleader
for Revenue appearing for respondent Nos.1 and 2. With their
consent, the writ petition is being taken up for disposal at the
admission stage itself.

2. This writ petition has been filed seeking the following prayer:-

*"....to issue an appropriate Writ, Order or Direction more particularly
one in the nature of Writ of Mandamus declaring the action of the
Respondent No.2 herein in not considering the representation of the
Petitioners dated 27.07.2026 as directed by this Honorable Court by
orders in W.P.No.18640 of 2010 dated 15.04.2011 confirmed in
W.A.No.117 of 2012 dated 23.07.2014, W.P.No.19203 of 2010 and
batch dated 22.08.2024 and W.P.No.18459 & 19204 of 2010 dated
17.12.2024 as illegal, arbitrary, violative of principles of natural justice
and Article 300-A of the Constitution of India and consequently direct
the Respondent No.2 herein to consider the representation of the
Petitioners dated 27.07.2026 by passing appropriate orders in the
applications of the Petitioners and pass..."*



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3. The case of the petitioners, in brief, is that the petitioners being the legal heirs of late B.Rangaswamy, claim ownership and possession of land admeasuring Ac.2-10 guntas in Sy.No.129/56, Banjara Hillis, Hyderabad which was earlier purchased *vide* registered sale deed dated 03.09.1964. Pursuant to G.O.Ms.No.166, dated 16.02.2008, the petitioners applied for regularization of the subject land. Upon enquiry, the Mandal Revenue Officer, District Level Committee and State Level Committee successively verified their possession, recommended regularization, determined the regularization fee and the Chief Commissioner of Land Administration directed the District Collector to collect the said fee amount and report compliance. However, contrary to the recommendations, the District Collector addressed a letter dated 27.05.2010 seeking rejection of the applications, compelling the petitioners to file a batch of writ petitions. This Court, by orders dated 15.04.2011 in W.P.No.18460 of 2010, (confirmed in W.A.No.117 of 2012 dated 23.07.2014), quashed the Collector's letter and directed consideration of the petitioners' applications. Thereafter, by common judgments dated 22.08.2024 in W.P.No.19203 of 2010 and batch and in W.P.Nos.18439 and 19204 of 2010 dated 17.12.2024, this Court again directed the respondents to consider the petitioners' claim for regularization. Despite the petitioners representation dated 27.07.2026, no action has been taken by the respondents. Aggrieved thereby, the present writ petition is filed.



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4. Learned counsel for the petitioners submits that the petitioners' applications for regularization under G.O.Ms.No.166, dated 16.02.2008, were duly recommended by the Mandal Revenue Officer, the District Level Committee and the State Level Committee, and the regularization fee was also determined. Learned counsel submits that despite the directions issued by this Court in W.P.No.18460 of 2010 dated 15.04.2011, confirmed in W.A.No.117 of 2012 dated 23.07.2014, and the subsequent common judgments dated 22.08.2024 in W.P.No.19203 of 2010 and batch and dated 17.12.2024 in W.P.Nos.18459 and 19204 of 2010, respondent No.2 has failed to implement the said directions. Learned counsel, therefore, seeks a direction to respondent No.2 to consider the petitioners' representation dated 27.07.2026 and implement the aforesaid orders.

5. Learned Assistant Government Pleader for Revenue submits that the petitioners' representation dated 27.07.2026 shall be considered and appropriate orders will be passed in accordance with law.

6. Having regard to the submissions made by the learned counsel on either side and considering the fact that this Court had already issued directions in W.P.No.18460 of 2010 dated 15.04.2011, confirmed in W.A.No.117 of 2012 dated 23.07.2014, and in the common judgments dated 22.08.2024 in W.P.No.19203 of 2010 and batch and in W.P.Nos.18459 and 19204 of 2010 dated 17.12.2024, this Court deems it appropriate to dispose of the writ petition



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directing respondent No.2 to follow the aforesaid orders as applicable to the petitioners case and pass appropriate orders on the petitioners' representation dated 27.07.2026, in accordance with law, as expeditiously as possible, preferably within a period of eight (08) weeks from the date of receipt of a copy of this order, and communicate the decision to the petitioners.

7. Accordingly, this Writ Petition stands disposed of. There shall be no order as to costs.

As a sequel, miscellaneous applications, if any pending, shall stand closed.

SD/- M. OSMAN ALI BAIG
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. The Principal Secretary, Revenue Department, State of Telangana, Dr. B.R. Ambedkar Telangana Secretariat, Tank Bund, Hyderabad, Telangana
2. THE DISTRICT COLLECTOR, Hyderabad District, Telangana State
3. One CC to SRI. P SRI HARSHA REDDY, Advocate [OPUC]
4. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad [OUT]
5. Two CD Copies

DAN

GJP





2026:TSHC:15296

HIGH COURT

CC TODAY

DATED: 05/08/2026

ORDER

WP.No.25610 of 2026



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

8 (S/E)
13/08/26